

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.322

IA-854/2022

IN

IB-699(ND)/2021

IN THE MATTER OF:

State Bank of India

Vs.

M/s. Rakesh Nayar

.... APPLICANT/PETITIONER

.... PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. GP Madaan, Advocate

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 06.03.2023.

Sd/-

(Court Officer)